

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

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**UNSTARRED QUESTION NO. 1972.
TO BE ANSWERED ON FRIDAY, THE 23RD DECEMBER, 2022.**

INDIA'S RANKING IN THE GLOBAL INTELLECTUAL PROPERTY INDEX

1972. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the details of India's ranking in the Global Intellectual Property Index;
- (b) whether it is a fact the number of Patents filed from India are very low as compared to other G-20 countries; and
- (c) if so, the probable reasons for low rate of filing Patents from India and the steps Government has taken/is taking to improve filing of Patents from India, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a):** As per official information, there is no index titled 'Global Intellectual Property Index'. There is a private agency which releases the 'International Intellectual Property Index' annually.

Officially, India recognizes the 'Global Innovation Index' (GII) released annually by World Intellectual Property Organization based in Geneva. WIPO is a UN body for intellectual property (IP) services, policy, information and cooperation. It leads the development of a balanced and effective international IP system that enables innovation and creativity for the benefit of all. India being a member state of WIPO has been participating in the index measuring development of innovation ecosystem. In 2022 edition of GII, India has been ranked 40th among 132 countries, making considerable improvement from 81st position in 2015.

- (b) & (c):** No Sir. India has performed well in comparison to many G20 countries and surpassed countries like Canada, Australia, Russia and Italy in the previous year. India is presently placed at 9th position among G-20 countries (as per WIPO statistics) in terms of number of patents filed from India, i.e., patents filed by Indian residents in India and abroad in the year 2021. This improvement is on account of

several initiatives taken by the government for easing and improving the ecosystem for filing of patents as listed below:

- i. Appropriate amendment in Patent Rules for improvement in procedural requirements in processing of applications .
- ii. Modernisation and digitisation of IP offices for improvement in functioning and performance of IP Offices as well as streamlining workflow processes.
- iii. Scheme for Facilitating Start-Ups Intellectual Property Protection (SIPP) to encourage filling of Patent applications by Startups.
- iv. Reduction in filing Fees for Start-ups, MSMEs, and educational Institutes to encourage Patent filling.
- v. Expedited Examination for certain category of applicants, such as Start-ups, small entities, women inventors for expeditious grant of Patents.
- vi. Awareness initiatives and Programs for stakeholders with an intent to inculcate importance of protecting their IPR at an early stage in the business development cycle.
- vii. National Intellectual Property Awareness Mission (NIPAM), a flagship program to impart IP awareness and basic training in educational institutes.
- viii. National Intellectual Property (IP) Awards are conferred every year to recognize and reward the top achievers comprising individuals, institutions, organizations and enterprises, for their IP creations and commercialization.
- ix. IPR chairs and Technology Innovation Support Centres (TISC) are set up in various Central and State Universities and State Council for Science and Technology across the country for supporting IPR education, boosting IP filings and enhancing IP commercialization.
- x. Patent Facilitation Programme has been revamped to scout patentable inventions and provide full financial, technical and legal support in filing and obtaining patents.
- xi. Support for International Patent Protection that encourages international patent filing by Indian MSMEs and start-ups.
